

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

...
O.A. 26/94

Friday, this the 31st March, 1995

CORAM

HON'BLE MR. S. P. BISWAS, ADMINISTRATIVE MEMBER

1. P. Satheesa Babu
Station Master
Southern Railway, Valliyoor
Tirunelveli District.
2. N. S. Jawahar
Station Master
Southern Railway, Kappil-TVC Division
3. M. Jafar Khan
Station Superintendent
Varkala Railway Station,
Southern Railway
4. G. Sasi,
Ticket Examiner
Chief Ticket Examiner's Office
Southern Railway
Trivandrum

Applicants

By Mr. R. Santhosh Kumar

vs.

1. Union of India through
the Secretary to Government
Ministry of Personnel, Public Grievance
and Pension, New Delhi
2. The Chief Controller of Defence Accounts (P)
Allahabad
3. The Defence Pension Disbursing Officer
Quilon
4. The Defence Pension Disbursing Officer
Trivandrum

Respondents

By Advocate Mr. T.P.M. Ibrahim Khan, ACGSC

ORDER

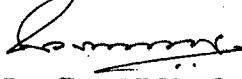
S.P. BISWAS, ADMINISTRATIVE MEMBER

All the applicants are ex-servicemen re-employed in Indian Railways. They are aggrieved not only because of withholding of adhoc dearness relief on the ignorable part of the military pension but also recovery of dearness relief already paid to them. The applicants, therefore, seek a declaration that they are entitled to receive the 'dearness relief' on the ignorable part of their military pension. A consequential direction to respondents to pay them ~~pension~~ ^{dearness relief} and refund the recovered amount has also been sought.

2. By its judgment in Civil Appeal No. 3543/90 and connected cases, the Supreme Court has already taken a decision declining the payment of such reliefs. The learned counsel for applicants submits that a review application has been filed in this case in the Supreme Court.

3. In view of the above decision of the Supreme Court, I dismiss the application. The applicants may, however, seek a review in the event of Supreme Court reviewing its judgment. No costs.

Dated the 31st March, 1995.


S. P. BISWAS
Administrative Member

kmn 31395

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

CP(C) No.57/95 in RA No.26/94

Monday, this the 19th day of June, 1995.

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

R Soorianarayana Iyer,
Junior Telecommunication Officer,
Muvattypuzha (Dismissed),
Residing at 'LAVANYA', Vazhathope,
Idukki Colony P.O., Idukki.

..Petitioner

By Advocate Mr MR Rajendran Nair.

Vs

Mr RK Takker,
Director General (Telecom),
New Delhi.

..Respondent

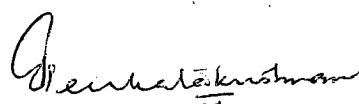
By Advocate Mr PR Ramachandra Menon, Addl.CGSC.

O R D E R

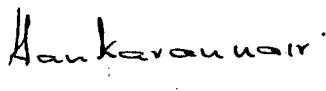
CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Counsel on both sides submit that the directions in RA No.26/94 have been complied with. We record the submission, discharge the notice, and dismiss the petition. No costs.

Dated the 19th June, 1995.


PV VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN